

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
HIMALAYA FOOD INTERNATIONAL LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HIMALAYA FOOD INTERNATIONAL LIMITED
2.	Date of incorporation of corporate debtor	30/01/1992
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. of corporate debtor	L70102DL1992PLC047399
5.	Address of the registered office and principal office of corporate debtor	Registered Address: 118, 1st Floor, 12 Gagandeep Building Rajendra Place New Delhi, Central Delhi, DL 110008 IN Other Address: 215/A/1, Vadnagar, Redlaxmipura Road, Sultanapura, Vadnagar, District Mehsana 384355 GJ IN
6.	Insolvency commencement date in respect of corporate debtor	1 st June 2022
7.	Estimated date of closure of insolvency resolution process	28 th November 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Brijender Singh Deswal IP Regn. No. IBBI/IPA-003/IP-N00002/2016-2017/10021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-122, New Rajendra Nagar, New Delhi – 110060 Email: brijender@deswal.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-122, New Rajendra Nagar, New Delhi – 110060 Email: cirp.himalayafoodinternational@gmail.com brijender@deswal.com
11.	Last date for submission of claims	15th June 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading Claim Forms: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi, Bench IV has ordered the commencement of a corporate insolvency resolution process of the HIMALAYA FOOD INTERNATIONAL LIMITED on **1st June 2022**.

The creditors of HIMALAYA FOOD INTERNATIONAL LIMITED are hereby called upon to submit their claims with proof on or before **15th June 2022** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA. - NA

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

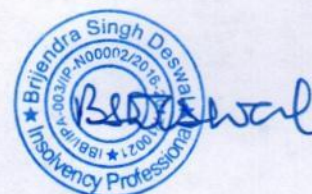
Brijender Singh Deswal

INTERIM RESOLUTION PROFESSIONAL,

IP Registration no.: IBBI/IPA-003/IP-N00002/2016-2017/10021

C-122, New Rajendra Nagar, New Delhi – 110060

Ph: 9811414181



Date and Place : 3rd June 2022 at New Delhi